

ITEM NO.2

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 278/2025

[Arising out of impugned final judgment and order dated 14-12-2024 in ABA No. 1234/2024 passed by the High Court of Judicature at Bombay]

NARESH JAGUMAL KARDA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ANR.

Respondent(s)

WITH

SLP(Crl) No. 341/2025 (II-A)

(IA No. 5361/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 9868/2025 - EXEMPTION FROM FILING O.T., IA No. 6209/2025 - EXEMPTION FROM FILING O.T., IA No. 5360/2025 - EXEMPTION FROM FILING O.T., IA No. 14879/2025 - INTERVENTION/IMPLEADMENT, IA No. 19514/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 13263/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 6185/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 4555/2025 (II-A)

(FOR ADMISSION and I.R., IA No. 77044/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 77043/2025 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 5035/2025 (II-A)

(IA No. 84144/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 84146/2025 - EXEMPTION FROM FILING O.T.)

Date : 28-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Anand Dilip Landge, AOR

Ms. Kranti Bhosale, Adv.

Mrs. Sangeeta Nenwani, Adv.

Ms. Revati P. Kharde, Adv.

Mr. Sumit Kumar, Adv.

Mr. Rahul Prakash Pathak, Adv.

Mr. Dama Sheshadri Naidu, Sr. Adv.
Mr. Prasouk Jain, Adv.
Ms. Rabiya Thakur, Adv.
Mr. Karan Sinha, Adv.
Mr. Anurag Sharma, Adv.
Ms. Shivali Chaudhary, Adv.
Mr. Rohan Batra, AOR

For Respondent(s) : Mr. Rohan Batra, AOR

Mr. Devvrat Singh, Adv.
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Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Kailas More, AOR
Ms. Nirmala D. Borade, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, two weeks' time is granted to the learned counsel for the respondent to file counter affidavit.
2. List these matters after two weeks.
3. In the meantime, the parties shall complete the pleadings.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR